

FORM A		
PUBLIC ANNOUNCEMENT		
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]		
FOR THE ATTENTION OF THE CREDITORS OF M/S SFS Fire & Security Private Limited		
RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	M/s. SFS Fire & Security Private Limited
2.	Date of incorporation of Corporate Debtor	22/04/2009
3.	Authority under which Corporate Debtor is incorporated	Companies Act, 2013, Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4.	Corporate Identity Number of the Corporate Debtor	U74900DL2009PTC189610
5.	Address of the Registered office and Principal Office, if any, of Corporate Debtor	Plot No. 293, Kehar Singh Estate, West End Marg, Said-UL-Ajaib, New Delhi, Delhi-110030
6.	Insolvency commencement date in respect of Corporate Debtor	29 th May 2023
7.	Estimated date of closure of insolvency resolution process	05 th December 2023
8.	Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Amit Agrawal Reg No.- IBBI/IPA-02/IP-N00185/2017- 18/10456
9.	Address and email of the interim resolution professional, as registered with the Board	H-63, Vijay Chowk, Laxmi Nagar, Delhi - 110092 Email Id- amitagcs@gmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	H-63, Vijay Chowk, Laxmi Nagar, Delhi - 110092 Email Id- sfsfire.amitagcs@gmail.com
11.	Last date for submission of claims	12 th June 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads Physical Address: Same as mentioned above in point 10 b) Not applicable:

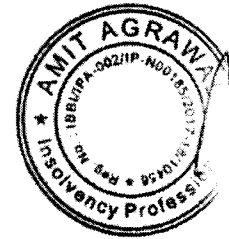
Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-II), New Delhi has ordered the commencement of a corporate insolvency resolution process of the **M/s. SFS Fire & Security Private Limited** on 29th May 2023.

The creditors of **M/s. SFS Fire & Security Private Limited**, are hereby called upon to submit their claims with proof on or before 12th June 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 30/05/2023
Place: Delhi

Sd/-
Amit Agrawal
(Interim Resolution Professional)